

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RANGRAJ PROPERTIES PRIVATE LIMITED

1.	Name of corporate debtor	Rangraj Properties Private Limited
2.	Date of incorporation of corporate debtor	20 th May, 2009
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Delhi
4.	corporate identity number / limited liability identity number of corporate debtor	U70101DL2009PTC190469
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. G-7, Ground Floor, Pankaj tower-I, Community Centre, Vikas Puri, New Delhi 110018
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 04.02.2021 Communicated vide NCLT email on 08.02.2021
7.	Estimated date of closure of insolvency resolution process	03.08.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shailesh Dayal IBBI/IPA-002/IP-N00834/2019-20/12630
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2/6A, LGF, Jungpura-A, New Delhi – 110014 E-mail: shaileshdayal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2/6A, LGF, Jungpura-A, New Delhi – 110014 E-mail: ip.rprop@gmail.com
11.	Last date for submission of claims	22.02.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: 2/6A, LGF, Jungpura-A, New Delhi – 110014 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rangraj Properties Private Limited on 04.02.2021.



The creditors of Rangraj Properties Private Limited, are hereby called upon to submit their claims with proof on or before 22.02.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. [Based on information available to IRP, this para is not applicable]

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Shailesh Dayal

Date and Place

08.02.2021 at New Delhi

